IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 101
IA-1328,1341/ND/2021
(IB)-48/ND/2021

IN THE MATTER OF:

Interglobe Technology Quotient Pvt.Ltd. … Applicant/Petitioner

Vs

Business Travels Pvt. Ltd. … Respondent

Order under Section 7 of IBC.

Order delivered on 16.03.2021

Coram:
DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Kishore Kumar, Advocate
For the Respondent :

ORDER

IA-1341/ND/2021:

This is an application filed by Financial Creditor seeking to amend/make corrections in IB-48/ND/2021 with respect to various dates and figures.Mr. Yogesh, Learned Counsel for Corporate Debtor seeks& is granted to file reply within 10 days.

IA-1328/ND/2021:

This is an application filed to bring additional document in support of IB-48/ND/2021. Learned Counsel for the Corporate Debtor seeks and is granted time to file reply within 10 days.

List on **04.05.2021.**

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)

UPASANA